

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

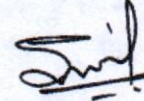
CIRCULAR

This is to inform you that the sections of the Bhartiya Nagrik Suraksha Sanhita-2023 have already been updated in the CIS and court processes are being generated based on these updated sections. However, the Form No./Section No. of the processes remains unchanged for want of software updation patch from Hon'ble eCommittee, Supreme Court of India and the same is yet not received.

The office has now received information that Hon'ble the Information Technology Committee, High Court of Delhi has been pleased to **permit the courts functioning under the Delhi District Courts to utilize the manual/computer generated process format (as specified in the BNSS-2023) till the availability of modified templates in the CIS in terms of BNSS-2023 and also informed that this will be an interim measure, till software patch provided by the Hon'ble eCommittee, Supreme Court of India, is implemented.**

This is for your information with a request to convey the same to the staff posted in the respective court for necessary compliance.

This issues with the approval of Ld. Principal District & Sessions Judge (HQs) and Ld. Principal District & Sessions Judge (West).



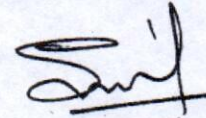
(Sunil Kumar Sharma)
Chairman (IT & Digitization)
Centralized Computer Committee
Delhi District Courts

40327-40567
Ref. No. _____/CIS/S.R (157)/THC/2024

Dated: 11 JUL 2024

Copy forwarded for information & compliance to:

1. Ld. Principal District & Sessions Judges of all districts (except Central/West) with a request to convey the directions amongst all the Judicial Officers posted within the respective district for information and necessary compliance.
2. All the Judicial Officers posted within Central & West District for information and necessary compliance.
3. The Officer In-charge-Computer Branch and Judicial Branch of all Districts, Delhi/New Delhi.
4. The CPC, Hon'ble High Court of Delhi, New Delhi.
5. The Director of Prosecution, Prosecution Branch, Tis Hazari Courts Complex, Delhi.
6. The President/Hony. Secretary, Bar Association of Delhi with a request to communicate the information amongst all Advocates.
7. The AOJ/Branch In-charge, Computer Branch of all court complexes, Delhi/New Delhi
8. PS of Ld. Principal District & Sessions Judge (HQs) with a request to place the same before Ld. Principal District & Sessions Judge (HQs).
9. PS of Ld. Principal District & Sessions Judge (West) with a request to place the same before Ld. Principal District & Sessions Judge (West).
10. Dealing Official (Website/LAYERS) to upload the same on the official website/LAYERS software.
11. PS to the undersigned.
12. Notice Board



(Sunil Kumar Sharma)
Chairman (IT & Digitization)
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